

(d) whether there is any expansion proposal for enhancing the capacity of this lubricant; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) 'Servo' is the brand name of the IOC for its high quality lubricants. The licensed capacity of the IOBL Blending Plants is 235 TMTs per annum.

(b) The capacity utilisation during the last three years is as under:—

1991-92	1992-93	1993-94
132%	131%	129%

(c) The market share of IOC lubricants for 1993-94 is 48.2 per cent.

(d) and (e) Mini Blending Plants are being installed at Padepalli in Andhra Pradesh and Khapri in Maharashtra with a proposed capacity of 50,000 MTs each per annum for Servo brand lubricants.

केलकर समिति की सिफारिशों के अनुसार प्राकृतिक गैस की कीमतों पर से नियंत्रण समाप्त करना

2206. श्री सोमपाल :

श्री अनन्तराम जायसवाल:

श्री शंकर दयाल सिंह :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 25 जून, 1994 के "इंडियन एक्सप्रेस" में छपा यह समाचार सच है कि केलकर समिति की सिफारिशों और अन्य व्यवसायिक तरीकों को ध्यान में रखते हुए सरकार शीघ्र ही प्राकृतिक गैस की कीमतों पर से नियंत्रण समाप्त करने जा रही है; और

(ख) यदि हाँ, तो इसका औचित्य क्या है और यह निर्णय कब तक लागू कर दिया जाएगा?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (कैप्टन सतीश शर्मा)

(क) और (ख) 31 दिसम्बर, 1995 तक की अवधि के लिए गैस की कीमतें सरकार द्वारा निर्धारित की गई हैं। अधिक निवेश आकर्षित करने के लिए तेल/गैस क्षेत्रों के निजी विकास कर्ताओं को गैस ईंधन तेल से संबद्ध कीमतों की अनुमति दी गई है। यह अनुमानित है कि बाजार से जुड़ी कीमतों पर प्राकृतिक गैस उपभोक्ताओं को उपलब्ध होगी।

Assistance from us in petroleum sector

2207. SHRI IQBAL SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether US has offered to assist India in advanced exploration for natural gas and petroleum and transfer of technology for more economic production of Natural Gas and Petroleum resources;

(b) if so, the details thereof; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) to (c) Following discussions between the Secretary of Energy for USA and Minister of State for Petroleum and Natural Gas of India during her recent visit to India, it was agreed to explore the possibilities for cooperation between the two countries in utilisation of energy resources efficiently and in an environmentally sound manner, as also for technology transfer and exchange of

information in the areas of oil and gas exploration, refining and energy modelling.

Marketing practices private companies in parallel marketing of LPG

2208. SHRI VIRENDRA KATARIA:
SHRI JAGIR SINGH DARD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether 109, gas companies have expressed a desire for parallel marketing LPG in the country;

(b) whether their marketing arrangements have been scrutinised by Government to check whether they have been following restrictive trade practices; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) to (c) Names of 161 private parties which came to the notice of the Ministry of Petroleum & Natural Gas in connection with parallel marketing system have been referred to the MRTP Commission. The MRTP Commission has called for necessary information from such parties. On perusal of the information provided by the parties, the Director General of Investigation, MRTP Commission has found that some parties have entered into dealership agreements which contained restrictive clauses falling under Section 33(1) of the MRTP Act. The Director General of Investigation and Registration has filed applications in respect of 12 parties before the Hon'ble MRTP Commission under Section 10(a) (iii), of the MRTP Act for necessary action.

Shifting the route of Darjeeling Himalayan railways

2209. SHRI RATNA BAHADUR RAI:
Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government are contemplating to shift the route of Darjeeling Himalayan Railway from the present route which runs along with N.R. 55 to Mirik bordering Nepal; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS
(SHRI C. K. JAFFER SHARIEF):
(a) No, Sir.

(b) Does not arise.

Construction of Toy-Train Railways

2210. SHRI NYODEK YONGGAM:
Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any plan to construct toy-train railways in hill States of Arunachal Pradesh, Nagaland, Mizoram, Meghalaya and Manipur to attract more tourists in the region; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS
(SHRI C. K. JAFFER SHARIEF):
(a) No, Sir.

(b) Tourist traffic in these States is negligible.

Illegal entry in second class sleeper coaches

2211. SHRI KRISHNA KUMAR BIRLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the National Consumer Disputes Redressal Commission has recently directed Government to ensure that no unauthorised persons other than valid ticket holders travel in second class sleeper coaches;